



2026:AHC:39379

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6601 of 2026

Rajdhar And Another

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kripa Shankar Shukla, Vikas Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Learned counsel for the petitioners and learned Standing Counsel for the State are present.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent no. 3/ Sub-Divisional Magistrate, Gyanpur, District Bhadohi, to pass appropriate order on the representation submitted by the petitioners dated 18.10.2024. In this regard learned counsel for the petitioners has also placed reliance upon the letter dated 08.12.2022 written by Additional Commissioner (Administration), Vindhyachal Region, Mirzapur, to respondent no. 3. Copy of the same is appended as Annexure No. 4 with the present writ petition.
4. Heard learned counsel for the parties present and perused the material available on record.
5. In the facts and circumstances of the case and also in the interest of justice, the writ petition is disposed of with the direction to the petitioner to submit afresh representation ventilating their all their grievances and also annexing the relevant papers and documents including the photocopy of letter dated 08.12.2022. If the aforesaid application is filed within three

weeks from today, the respondent no. 3 will passed appropriate orders strictly in accordance with law after providing opportunity of hearing to all the parties concerned expeditiously within a period of two months.

February 18, 2026
Vinod.

(Prakash Padia, J.)